

MEGHALAYA LEGISLATIVE ASSEMBLY

BUDGET SESSION, 2012

BULLETIN

FRIDAY, THE 23rd MARCH, 2012

The House met at 10 a.m. with the Hon'ble Speaker in the Chair, and transacted business till 1:05 P.m. The day was allotted for transaction of Government Business.

1. Questions :

Starred Questions No.133 to No.140 were taken up and disposed off.

2. Voting on Demands – for – Grants :

Grant Nos. 26– Members who participated were Shri. James K. Sangma, MLA., Shri Manas Chaudhuri, MLA, Shri T. D. Shira, MLA and Shri E.C.B. Bamon, MLA. At 12:00 noon, as the time allotted for Demands-for-Grants is closed, Demand Nos. 26, 27, 28, 29, 30, 31,32,33,34,35,36,37,38,39,40,41,42,43,44,45,46,47,48,49,50,51,52,53,54,55,56,57, and 60 were guillotined and passed by the House.

3. Meghalaya Appropriation (No. II) Bill, 2012 :

The Bill was introduced by Dr. Mukul Sangma, Chief Minister in-charge Finance. It was taken into consideration and passed by the House.

4. Government Bills :

- (i) Dr. Mukul Sangma, Chief Minister in-charge Taxation moved for consideration of the Meghalaya (Sales of Petroleum and Petroleum Products including Motor Spirit and Lubricants Taxation) Amendment Bill, 2012. It was taken into

consideration and passed by the House.

- (ii) Smti. Ampareen Lyngdoh, Minister in-charge Urban Affairs moved for consideration of the Meghalaya Heritage Bill, 2012. There was an Amendment tabled by Shri Manas Chaudhuri. After reply from the Minister, the Amendment was withdrawn by Mr. Chaudhuri. The Bill was then taken into consideration and passed by the House.
- (iii) Dr. Mukul Sangma, Chief Minister in-charge Taxation moved for consideration of the Meghalaya Value Added Tax (Amendment) Bill, 2012. There was an Amendment tabled by Shri James K. Sangma. But Mr. Sangma was not inside the House to move the Amendment Bill. The Bill was then taken into consideration and passed by the House.
- (iv) Dr. Mukul Sangma, Chief Minister in-charge Taxation moved for Amendment of the Meghalaya Professions, Trades, Callings and Employments Taxation (Amendment) Bill, 2012. The Amendment to the Bill was adopted. The Bill was then taken into consideration and passed by the House.
- (v) Shri H.D.R. Lyngdoh, Minister in-charge Home (Police) moved for consideration of the Meghalaya Fire and Emergency Services Bill, 2012. There was an Amendment tabled by Shri E.C.B. Bamon. After reply of the Minister, the Amendment was withdrawn by Shri Bamon. The Bill was then taken into consideration and passed by the House.
- (vi) Prof. R.C. Laloo, Minister in-charge Education moved for introduction of the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Bill, 2012. There was an Amendment tabled by Shri E.C.B. Bamon. Before Mr. Bamon could move the Amendment, Shri Ronnie V. Lyngdoh, MLA, Shri Paul Lyngdoh, MLA and Shri Conrad K. Sangma, Leader of Opposition said that most of the Government Bills like the present Bill on Private Universities are received only one or two days before taking up in the House. As a result, they could not get sufficient time to study the Bill and submit amendments. They said some are very important Bills, and suggested that Bills should be circulated to all the Members at least one week in advance. The Hon'ble Speaker informed the House that Bills are received from the Government and are circulated to all the Members by the Assembly Secretariat on the very same day that it receives from the Government. Dr. Mukul Sangma,

Chief Minister intervened and said that the Departments have taken lengthy exercise on framing these bills, and in view of the urgency of some of the Bills, they are required to be passed by the House. He said that even after passing the Bill, there is always scope for amendments to the Bill in course of time. The Shri E.C.B. Bamon, MLA moved his amendment to the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Bill, 2012. After reply of the Minister, the Amendment was withdrawn by Shri Bamon. The Bill was then taken into consideration and passed by the House.

- (vii) Smti Ampareen Lyngdoh, Minister in-charge Municipal Administration moved for introduction of the Meghalaya Municipal (Amendment) Bill, 2012. There was an Amendment tabled by Shri E.C.B. Bamon. After reply of the Minister, the Amendment was withdrawn by Shri Bamon. The Bill was then taken into consideration and passed by the House.
- (viii) Dr. Mukul Sangma, Chief Minister in-charge Finance moved for introduction of the Meghalaya State Finance Commission Bill, 2012. The Bill was then taken consideration and passed by the House.

5. Presentation/ Laying of Reports:

- (a) Dr. Mukul Sangma, Chief Minister in-charge Finance presented the following:

- (i) Report No.1 of the Comptroller and Auditor General of India on State Finances for the year ended 31st March, 2011.
- (ii) Report No.2 of the Comptroller and Auditor General of India (Civil and Commercial) for the year ended 31st March, 2011.
- (iii) Report No.3 of the Comptroller and Auditor General of India (Revenue Receipts) for the year ended 31st March, 2011.

(b) Shri L. Rymbai, MLA and Chairman, Committee to Examine, to enquire into, and to make suitable recommendations in regard to the alleged illegal collections taking place on different National Highways in the State laid the Report of the Committee.

6. Prorogation/ Adjournment sine-die:

The Hon'ble Speaker read the Message of prorogation from the Governor, and the House was adjourned sine-die.

**H. Myllemngap,
Secretary,
Meghalaya Legislative Assembly.**

No. SP. 10/MLA/BS/12/11.,

Dated Shillong, the 23rd March, 2012.

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**Andrew Simons,
Additional, Secretary,
Meghalaya Legislative Assembly.**